

In the Central Administrative Tribunal
Calcutta Bench

OA No.1234 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Adhip Ch. Chowdhury

Vs.

Union of India & Ors.

For the Applicant : Mr. Samir Ghosh, Lt. Advocate

For the Respondents : Ms. U. Sanyal, Lt. Advocate

Heard on : 17-6-98

Date of Order : 17-6-98

ORDER

Heard Lt. Advocates of both the parties. Respondents filed reply. Lt. Advocate Mr. Ghosh, appearing on behalf of the applicant, submits that the applicant is not getting enhanced rate of subsistence allowance as admissible to him, though Tribunal had given liberty by order dated 28.4.98 to consider the representation of the applicant over this matter. However, it is a matter of Division Bench. Thereby, appropriate order should be passed by the Division Bench in this case. So, case be listed before the Division Bench as soon as it will sit in the Court No.2. Accordingly, the matter is adjourned to 30-7-98.

(D. Purkayastha)
Member (J)